

tional Chief Controller of Imports and Exports to hear appeals from persons aggrieved by any decision or order made under the Act. Section 4-O of the Act provides that every authority making any adjudication or hearing any appeal or exercising any powers of revision under this Act shall have certain powers of a civil court under the C.P.C. enumerated in sub-Section (1) and sub-Section (2) of the Section provides that such authority shall be deemed to be a civil court for the purposes of Sections 345 and 346 of Cr.P.C.

(b) The powers of the Chief Controller of Import and Exports/Additional Chief Controller of Imports and Exports to hear appeals against the decisions or orders passed under the Imports and Exports (Control) Act, 1947, have not been delegated. The Imports (Control) Order, 1955, however, contains a provision under Clause 10(2) for notifying appellate authorities for certain actions taken under the Imports (Control) Order.

(c) Does not arise.

Appointment of Chief Executives

694. SHRI V. SREENIVASA PRASAD: Will the Minister of TEXTILES be pleased to state:

(a) the details of appointments of Chief Executives in Public Sector Undertakings under the administrative control of his Ministry during 1991, till-date;

(b) whether these appointments were made after consulting both Public Enterprises Selection Board and Appointments Committee of the Cabinet;

(c) if so, the facts thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF
THE MINISTRY OF TEXTILES.

(SHRI ASHOK GEHLOT): (a) to (d)

1. Shri Mahendra Singh Yadav, IPS (UP:66) was appointed as CMD of British India Corporation in June, 1991 with the approval of ACC.
2. Shri A. K. Moitra's appointment as CMD of National Jute Manufacture Corporation Ltd. was extended beyond 28th May, 1991 until his date of superannuation, i.e., 16-5-93, after consulting PESB and ACC.
3. Shri M. S. Pangtey, IAS (AM: 66) was appointed as Managing Director of North Eastern Handicrafts and Handloom Development Corporation with effect from 27-6-91, with the approval of PESB and ACC.
4. Shri R. Ramakrishna was appointed as CMD, NTC (Holding Co.) with effect from 19-4-1991 after obtaining the approval of the ACC and in consultation with PESB.
5. Shri S. Chakravarthy was appointed as CMD, NTC (WBAB&O) Ltd. with effect from 6-5-1991 after having been recommended by PESB and approved by the ACC.

Action against sick Industrial Units by BIFR

695. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Board for Industrial and Financial Reconstruction (BIFR) will invoke penal provisions" which appeared in the Times of India dated June 29, 1991;

(b) if so, the particulars of sick industrial units in respect of which banks and financial institutions have

failed to discharge their duties of rehabilitation as advised by the Board for Industrial and Financial Reconstruction;

(c) the names of such banks and financial institutions and the penal action taken or proposed by the Government/BIFR against them; and

(d) if no penal action is proposed to be taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No such news-item has appeared in the Delhi edition of 'The Times of India' dated June 29, 1991. However, such a news item has appeared in certain other newspapers, including the Delhi edition of 'Financial Express' of the same date.

(b) While the Board for Industrial and Financial Reconstruction (BIFR) had sanctioned revival schemes in respect of New Central Jute Mills, Calcutta and Easwaran & Sons Engineers Ltd., Madras on 20-9-1990 and 24-1-1989 respectively, the implementation of the schemes were delayed due to several reasons resulting in the non-release of funds by the State Bank of India (SBI) and the Industrial Finance Corporation of India (IFCI) in the former case, and by Vysya Bank and Lakshmi Vilas Bank, in the latter case.

(c) and (d) BIFR has reported that it threatened penal action under Section 33 of the Sick Industrial Companies (Special Provisions) Act, 1985 against SBI, IFCI, Vysya Bank and Lakshmi Vilas Bank, for not releasing the need-based funds. BIFR has also reported that while SBI and IFCI have reported compliance, the dead-line prescribed by BIFR for Vysya Bank Ltd. and Lakshmi Vilas Bank, is not yet over. Penal action can be initiated by BIFR only after giving due notice of the violation of the schemes sanctioned by it.

[*Translation*]

Rate of Inflation

696. DR. LAXMI NARAYAN PANDEYA: Will the Minister of FINANCE be pleased to state:

(a) the percentage increase in the rate of inflation in May, 1991 in comparison to its position prevailing in March, 1990; and

(b) the reasons for this increase?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The annual rate of inflation in terms of the wholesale Price Index (Base: 1981-82=100), on the basis of monthly average, increased by 2.4 percentage points from 8.6 per cent in March, 1990 to 11.0 per cent in May, 1991.

(b) The accelerated rise in prices was the result of the following factors: (i) persistent and large fiscal imbalances resulting in a higher increase in money supply, liquidity overhang and thus effective demand; (ii) supply and demand imbalances in sensitive commodities mainly due to shortfall in domestic production and inability of the Government to import desired quantities because of the constraints on balance of payments; (iii) substantial increase in procurement prices/support prices of agricultural commodities; (iv) imposition of the Gulf surcharge at the rate of 25 per cent on domestic prices of petroleum products since the middle of October, 1990 and the resultant increase in transportation cost; (v) the disturbed law and order situation leading to disruption of transport and localised shortages; and (vi) the consequent inflationary expectations.

[*English*]

Cases Pending with Grievance Committees and Appellate Authorities

697. DR. LAXMI NARAYAN PANDEYA: Will the Minister of COMMERCE be pleased to state the